

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO. 343/2001

Wednesday, this the 9th May of 2001

Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Jitendra Singh, S/O Shri Jagar Nath
R/O H.No.249, A Block, Jaid Pur Extn.
Badarpur, New Delhi-44.
2. Horam Singh, S/O Shri Prakash Chander
R/O H.No.23, Gali No.3, Jagjeevan Nagar,
Loni Road, Sahadra, Delhi-93.

..Applicants

(By Advocate:Shri U. Srivastava)

Versus

Union of India through

1. The Secretary,
Ministry of Petroleum & Natural Gas
Shastri Bhawan, New Delhi.
2. The Under Secretary,
Govt. of India,
Ministry of Petroleum & Natural Gas
Shastri Bhawan, New Delhi.

..Respondents

(By Advocate: Mrs. P.K.Gupta)

O R D E R (ORAL)

Heard the learned counsel on either side and
perused the material placed on record.

2. The applicant in this OA has worked as casual labourer under the respondents from 1.11.2000 to 28.1.2001. His services have been dispensed with thereafter due to non-availability of work of a casual nature. The applicant prays for a direction to the respondents to consider re-engaging him in preference over juniors/outsiders as and when work of a casual nature becomes available. He also prays that a fresh sponsorship by the Employment Exchange should not be insisted upon by the respondents.

(2)

3. The learned counsel appearing for the respondents fairly concedes that subject to availability of work of a casual nature becoming available in future, the claim of the applicant will also be considered along with the claims of other similarly placed persons for possible engagement as a casual labourer and while doing so, the applicant will not be required to ~~have~~ ^{2 have} his name sponsored by the Employment Exchange afresh.

4. In the circumstances, the present OA is disposed of with a direction to the respondents to consider the claim of the applicant for reengagement as a casual labourer subject to availability of work though without insisting on fresh sponsorship of his name by the Employment Exchange, and in preference over freshers and juniors. The respondents are directed accordingly. 2

5. The OA is disposed of in the aforesated terms.

No costs.

S.A.T. Rizvi

(S.A.T. Rizvi)
Member (A)

/sunil/